

**HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH**

GENDER SENSITIZATION AND INTERNAL COMPLAINTS COMMITTEE

Dated: 22.12.2015

NOTICE

It is hereby informed that aggrieved woman, as defined in Regulation 2(a) of the Gender Sensitization & Sexual Harassment of Women at the High Court of (Andhra Pradesh) Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh (Prevention, Prohibition and Redressal) Regulations, 2013, may make a complaint in writing of sexual harassment, as defined in Regulation 2 (k) thereof, in the precincts of High Court of (Andhra Pradesh) Judicature at Hyderabad to the GSICC through its Member Secretary.

The contact details of the Member Secretary are as follows:-

Smt. T. Lakshmi Hemalatha,
Joint Registrar
First Floor, Administrative Block,
High Court of Judicature at Hyderabad.

It is hereby further informed that as required under Regulation 16 of the Regulations, the confidentiality of the inquiry proceedings shall be maintained.

SD/-
MEMBER SECRETARY